

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF VINILOK SOLUTIONS PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	VINILOK SOLUTIONS PRIVATE LIMITED
2. Date of incorporation of corporate debtor	21 ST February 2012
3. Authority under which corporate debtor is incorporated / registered	ROC Kolkata
4. Corporate Identity Number of Corporate Debtor	U74999WB2012PTC174552
5. Address of the registered office and principal office (if any) of corporate debtor	Vinilok Solutions Private Limited C/o Twenty One Century Studio Facility Private Limited, 5th Floor Acropolis Mall, 1858/1, Rajdanga Main Road, Sector 1, East Kolkata Township, E.K. T, Kolkata, Kolkata, West Bengal, India, 700107
6. Insolvency commencement date in respect of corporate debtor	13 th September 2024- Date of Hon'ble NCLT Order
7. Estimated date of closure of insolvency resolution process	11 th March 2025
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mrs. Chaya Gupta Registration No. IBBI/IPA-002/N 00984 /2020-2021/13133
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: 1, Bima Nagar, 202, Almas Dreams Apartment, Near Anand Bazaar, Indore - 452018, MP E- Mail: guptachayacs@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: 911, Apollo Premier, Near Vijay Nagar Square, Indore - 452010, M.P. E- Mail: cirpviniloksolutions@gmail.com
11. Last date for submission of claims	27 th September 2024 (Being 14 days from the date of receipt of order)
12. Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	NA
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads (b) Not Applicable



Notice is hereby given that the National Company Law Tribunal, Kolkata Bench has ordered the commencement of a corporate insolvency resolution process of the VINILOK SOLUTIONS PRIVATE LIMITED on 13.09.2024.

The creditors of VINILOK SOLUTIONS PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 27.09.2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class (Not Applicable), as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class [Not Applicable] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Thanks & Regards

Chaya Gupta
CHAYA GUPTA

Interim Resolution Professional

VINILOK SOLUTIONS PRIVATE LIMITED

Registration No. IBBI/IPA-002/N 00984 /2020-2021/13133

AFA Valid till 30th June 2025

Date: 16.09.2024

Place: Indore



FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF VINILOK SOLUTIONS PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	VINILOK SOLUTIONS PRIVATE LIMITED
2. Date of incorporation of corporate debtor	21ST February 2012
3. Authority under which corporate debtor is incorporated / registered	ROC Kolkata
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74999WB2012PTC174552
5. Address of the registered office and principal office (if any) of corporate debtor	Vinilok Solutions Private Limited C/O Twenty One Century Studio Facility Private Limited, 5th Floor Acropolis Mall, 185B/1, Rajdanga Main Road, Sector 1, East Kolkata Township, E.K. T. Kolkata, Kolkata, West Bengal, India. 700107
6. Insolvency commencement date in respect of corporate debtor	13th September 2024: Date of Hon'ble NCLT Order
7. Estimated date of closure of insolvency resolution process	11th March 2025
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mrs. Chaya Gupta Registration No: 835/ IPA/002/N/0984 /2020-2021/13133
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: J. Birsa Nagar, 202, Almas Dreams Apartment, Near Anand Bazaar, Indore - 452018, MP E-Mail: guptachaya@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: 911, Apollo Premier, Near Vijay Nagar Square, Indore - 452010, MP. E-Mail: ops@vinilok.com
11. Last date for submission of claims	27th September 2024 (Being 14 days from the date of receipt of order)
12. Classes of creditors, if any, under clause (b) of sub-section (1A) of section 21, ascertained by the interim resolution professional	NA
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Kolkata Bench has ordered the commencement of a corporate insolvency resolution process of the **VINILOK SOLUTIONS PRIVATE LIMITED** on **13.09.2024**. The creditors of **VINILOK SOLUTIONS PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before **27.09.2024** to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class (Not Applicable), as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [Not Applicable] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Thanks & Regards
Sd/-
CHAYA GUPTA
Interim Resolution Professional
VINILOK SOLUTIONS PRIVATE LIMITED
Registration No. IBBI/ IPA/002/N/0984 /2020-2021/13133
AFA Valid till 30th June 2025
Date: 16.09.2024
Place: Indore

GREEN POWER SUGARS LIMITED
CIN: U15421PN2006PLC022248
Regd. Off.: Gat No. 959, 960, 961, A/P, Hingangaon BK, Taluka Kadegaon Sangli- 415305. Contact No.: 02161-286333 / 286555
Email Id: gps1555@gmail.com / gpsfin@gmail.com Website: www.greenpowersugars.com

NOTICE OF EXTRA-ORDINARY GENERAL MEETING AND REMOTE E-VOTING INFORMATION

Notice is hereby given that the Extra-ordinary General Meeting (EOGM) of Green Power Sugars Limited ("the Company") will be held on **Wednesday, the 09th day of October, 2024 at 11:30 a.m.** at its Registered Office at **Gat No. 959, 960, 961, A/P, Hingangaon BK, Taluka Kadegaon Sangli - 415305**, to transact the business, as set out in the Notice convening the EOGM.

The copy of the Notice of the EOGM and instruction for remote e-voting, along with attendance slip, proxy form have been sent to all the Members at their address registered with the Company, in the permitted mode.

Pursuant to the provisions of Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014, and any other Rules made thereunder, along with Secretarial Standard-2 (SS-2) on "General Meeting", issued by the Council of the Institute of Company Secretaries of India (including any statutory modification(s) or re-enactment thereof for the time being in force), the Company is pleased to provide to its Members the facility to cast their votes by electronic means on all resolutions set forth in the notice convening the EOGM. The Members may cast their votes using an e-voting system from a place other than the venue of the Meeting (remote e-voting). The Company has engaged National Securities Depository Limited (NSDL) to provide remote e-voting facility. The details of remote e-voting facility pursuant to the provisions of the Companies Act, 2013 and Rules made thereunder are:

1. Date of completion of dispatch of Notice of EOGM: 17th September, 2024
2. The remote e-voting period will commence on Sunday, 06th October, 2024 at 9.00 a.m.
3. The remote e-voting period will end on Tuesday, 08th October, 2024 at 5.00 p.m.
4. The remote e-voting shall not be allowed beyond 5.00 p.m. on 08th October, 2024.
5. Cut off day as on which the right of voting of the Members shall be reckoned: Thursday, 03rd October, 2024.
6. Please note that a Member whose name is recorded in the Register of Members or in the Register of Beneficial Owners, as on Thursday, 03rd October, 2024, only shall be entitled to avail the facility of remote e-voting or voting at the EOGM through Polling / Ballot Paper, for resolutions set out in the Notice.
7. Any person, who becomes Member of the Company after dispatch of the Notice of EOGM and holding shares as of the cut-off date i.e. Thursday, 03rd October, 2024, may obtain the User ID and Password for remote e-voting by sending a request at evoting@nsdl.com or at gps1555@gmail.com
8. The facility of voting through Polling / Ballot Paper shall be made available at the EOGM to the Members who have not casted their vote through remote e-voting. Any members, who have not received Polling / Ballot Paper may apply to the Company and obtain a duplicate thereof.
9. Members may participate in the EOGM even after casting their vote through remote e-voting but shall not be allowed to vote again at the EOGM. Kindly note that vote once casted cannot be modified.
10. In case of any queries, you may refer the Frequently Asked Questions (FAQs) for Members and remote e-voting user manual for Members available in the download section of www.evoting.nsdl.com or call on toll free no.: 1800-1020-990.

A Member can opt for only one mode of voting i.e. either through remote e-voting or through Polling / Ballot Paper at the EOGM. If Member casts his / her votes by both modes, then voting done through remote e-voting shall prevail and the Polling / Ballot Paper shall be treated as invalid. Please read the instructions given in the notes to the notice of the EOGM carefully before voting electronically. Any person who is not a member as on the cutoff date should treat this notice for information purpose only.

The Company has appointed **Mr. Vishwas Bokil**, Partner, **M/s Bokil Punde & Associates**, Company Secretaries as the **Scrutinizers** to scrutinize remote e-voting process and voting at the EOGM in a fair and transparent manner. The notice of the EOGM shall be available on the NSDL website <https://www.evoting.nsdl.com> and on the Company's website www.greenpowersugars.com

Members holding shares in physical form, whose email addresses are not registered with the Company, may register their email address, by providing Folio No., Name of shareholder, scanned copy of the share certificate (front and back), PAN (self attested scanned copy of PAN card), AADHAR (self attested scanned copy of Aadhar Card) to the email address of the Company at gps1555@gmail.com.

A Member having query / grievance pertaining to e-voting process can write to **Mr. Hanamantrao Shamrao Jadhav** Chief Financial Officer, at the Registered Office of the Company or contact him on **7745817111** or send email to gps1555@gmail.com.

For Green Power Sugars Limited
Sd/-
Ashok Anandarao Mulik
Managing Director
DIN: 08421327
Po - Shalgaon, Taluka- Kadegaon, Shalgaon, Sangli- 415304

SRI GBK RESOURCES PVT. LTD.
CIN: U67120WB1992PTC056711
Regd. Office: Room No. 0125, The Chambers Mall, 1865 Rajdanga Main Road, Kolkata-700107
Tel: 033-40017385, email: gbkresources@gmail.com

NOTICE OF THE EXTRAORDINARY GENERAL MEETING

Notice is hereby given that an Extraordinary General Meeting (EGM) of the Equity Shareholders of the Company will be held on **Tuesday, 17th September, 2024 at 10.00 a.m.** at the registered office of the Company to approve the buy-back of upto 8.25,000 Equity Shares of Rs. 10/- each of the Company at a price of Rs. 56.03 per equity share. Please note that the EGM to approve the buy-back will be held at a shorter notice for which consent of all (100%) the shareholders of the company has been obtained. The Company has sent Notice convening the EGM on 15th September, 2024 through email to all the shareholders of the Company at their respective email addresses registered with the Company and the same has also been sent through hand delivery.

For SRI GBK RESOURCES PVT. LTD.
Sd/-
Director

This advertisement is for information purpose only and does not constitute an offer or an invitation or a recommendation to purchase, to hold or sell the securities. This is not an announcement for the offer document. All capitalized terms used herein and not defined herein shall have the meaning assigned to them in the Letter of Offer dated September 05, 2024 ("Letter of Offer" or "LOF") filed with BSE Limited ("BSE") and NSE Limited ("NSE").



Oriental Trimex Limited (the "Company" or the "Issuer") was originally incorporated as "Oriental Trimex Private Limited" under the provisions of the Companies Act, 1956, vide certificate of incorporation issued on April 22, 1996, by the Registrar of Companies, Delhi & Haryana. Thereafter, the name of our Company was changed from "Oriental Trimex Private Limited" to "Oriental Trimex Limited" and a fresh certificate of incorporation consequent upon change of name was issued by the Registrar of Companies, Delhi & Haryana on February 06, 2001.

Corporate Identity Number: L74899DL1996PLC078339
Registered & Corporate Office: 26/25 Bazar Marg, Old Rajinder Nagar, New Delhi, 110060 India;
Telephone: 011-45048612, 96100 16951;
Contact Person: Mrs. Purva Mirajkar, Company Secretary and Compliance Officer
Email: info@orientaltrimex.com; Website: www.orientaltrimex.com

OUR PROMOTERS: MR. RAJESH KUMAR PUNIA, MRS. SAVITA PUNIA, MR. SUNIL KUMAR, M/S ORIENTAL BUILDMAT EXPORTS PRIVATE LIMITED AND M/S ORIENTAL TILES LIMITED

ISSUE OF UP TO 4,41,04,359 (FOUR CRORE FOURTY ONE LAKHS FOUR THOUSAND THREE HUNDRED AND FIFTY-NINE ONLY) FULLY PAID-UP EQUITY SHARES OF FACE VALUE OF RS. 10 EACH ("RIGHTS EQUITY SHARES") OF OUR COMPANY FOR CASH AT A PRICE OF RS. 11 EACH PER RIGHTS EQUITY SHARE ("ISSUE PRICE") FOR AN AGGREGATE AMOUNT UP TO RS. ₹ 4851.48 LAKHS * ON A RIGHTS BASIS TO THE EXISTING EQUITY SHAREHOLDERS OF OUR COMPANY IN THE RATIO OF 3 (THREE) RIGHTS EQUITY SHARES FOR EVERY 2 (TWO) FULLY PAID-UP EQUITY SHARES HELD BY THE EXISTING EQUITY SHAREHOLDERS ON THE RECORD DATE, THAT IS ON THURSDAY, SEPTEMBER 05, 2024 (THE "ISSUE"). THE ISSUE PRICE FOR THE RIGHTS EQUITY SHARES IS 1.1 TIMES THE FACE VALUE OF THE EQUITY SHARES. FOR FURTHER DETAILS, SEE "TERMS OF THE ISSUE" ON PAGE 151 OF THE LETTER OF OFFER

*Assuming full subscription

FOR ATTENTION OF THE ELIGIBLE EQUITY SHAREHOLDERS OF THE COMPANY ONLY

ISSUE PROGRAMME

ISSUE OPENS ON	LAST DATE FOR ON MARKET RENUNCIATIONS	ISSUE CLOSURES ON
THURSDAY, SEPTEMBER 19, 2024	TUESDAY, SEPTEMBER 24, 2024	FRIDAY, SEPTEMBER 27, 2024

*Eligible Equity Shareholders are requested to ensure that renunciation through off-market transfer is completed in such a manner that the Rights Entitlements are credited to the demat account of the Renounees on or prior to the Issue Closing Date.

Our Board or a duly authorized committee thereof will have the right to extend the issue period as it may determine from time to time but not exceeding 30 (thirty) days from the Issue Opening Date (inclusive of the Issue Opening Date). Further, no withdrawal of Application shall be permitted by any Applicant after the Issue Closing Date.

ASBA * Simple, Safe, Smart way of Application.
* Application Supported by Blocked Amount (ASBA) is a better way of applying to issues by simply blocking the fund in the bank account, investors can avail the same. For details, check section on ASBA below.

PROCESS OF MAKING AN APPLICATION IN THE ISSUE

In accordance with Regulation 76 of the SEBI ICDR Regulations, the SEBI Rights Issue Circulars and the ASBA Circulars, all Shareholders desiring to make an Application in this Issue are mandatorily required to use the ASBA process. Shareholders should carefully read the provisions applicable to such Applications before making their Application through ASBA.

For details, see "Making of an Application through the ASBA process" on page 153, of the Letter of Offer.

- Making of an Application through the ASBA process

An Investor, wishing to participate in the Issue through the ASBA facility, is required to have an ASBA enabled bank account with SCSBs, prior to making the Application. Investors desiring to make an Application in the Issue through ASBA process, may submit the Application Form in physical mode to the Designated Branches of the SCSB or online/ electronic Application through the website of the SCSBs (if made available by such SCSB) for authorizing such SCSB to block Application Money payable on the Application in their respective ASBA Accounts.

Investors should ensure that they have correctly submitted the Application Form and have provided an authorisation to the SCSB, via the electronic mode, for blocking funds in the ASBA Account equivalent to the Application Money mentioned in the Application Form, as the case may be, at the time of submission of the Application. For details of making application through ASBA process, Eligible Equity Shareholders are advised to refer to "Making of an Application through the ASBA process" on page 153 of the Letter of Offer.

- Making of an Application by Eligible Equity Shareholders holding Equity Shares in physical form

Please note that in accordance with Regulation 77A of the SEBI ICDR Regulations read with the SEBI Rights Issue Circulars, the credit of Rights Entitlements and Allotment of Rights Equity Shares shall be made in dematerialized form only. Accordingly, Eligible Equity Shareholders holding Equity Shares in physical form as on Record Date and desirous of subscribing to Rights Equity Shares in the Issue are advised to furnish the details of their demat account to the Registrar or our Company at least two clear Working Days prior to the Issue Closing Date, to enable the credit of their Rights Entitlements in their respective demat accounts at least one day before the Issue Closing Date.

Prior to the Issue Opening Date, the Rights Entitlements of those Eligible Equity Shareholders, among others, who hold Equity Shares in physical form, as applicable, and whose demat account details are not available with our Company or the Registrar, shall be credited in a demat suspense escrow account opened by our Company, Eligible Equity Shareholders, who hold Equity Shares in physical form, as applicable, as on Record Date and who have opened their demat accounts after the Record Date, shall adhere to following procedure for participating in the Issue:

Eligible Equity Shareholders holding Equity Shares in physical form are advised to refer to the procedure for Application by and credit of Rights Equity Shares in "Making of an Application by Eligible Equity Shareholders holding Equity Shares in physical form" on page 156 of the Letter of Offer.

- Making of an Application by Eligible Equity Shareholders on Plain Paper under ASBA process

An Eligible Equity Shareholder in India who is eligible to apply under the ASBA process may make an Application to subscribe to the Issue on plain paper in case of non-receipt of Application Form as detailed above and only such plain paper applications which provide all the details required in terms of Regulation 78 of SEBI ICDR Regulations shall be accepted by SCSBs. In such cases of non-receipt of the Application Form through physical delivery (where applicable) and the Eligible Equity Shareholder not being in a position to obtain it from any other source, may make an application that is available on the website of the Registrar, Stock Exchanges, along with the requisite Application Money, to subscribe to the Issue on plain paper with the same details as per the Application Form that is available online. An Eligible Equity Shareholder shall submit the plain paper Application to the Designated Branch of the SCSB for authorizing such SCSB to block Application Money in the said bank account maintained with the same SCSB. Applications on plain paper will not be accepted from any Eligible Equity Shareholder who has not provided an Indian address.

Please note that the Eligible Equity Shareholders who are making the Application on plain paper shall not be entitled to renounce their Rights Entitlements and should not utilize the Application Form for any purpose including renunciation even if it is received subsequently.

For details regarding making application on plain paper, Eligible Equity Shareholders are advised to refer to "Making of an Application by Eligible Equity Shareholders on Plain Paper under ASBA process" on page 154 of the Letter of Offer.

PLEASE NOTE THAT, IF THE SHAREHOLDERS MAKE AN APPLICATION USING THE APPLICATION FORM AS WELL AS PLAIN PAPER OR MULTIPLE PLAIN PAPER APPLICATIONS, SUCH APPLICATIONS SHALL BE TREATED AS MULTIPLE APPLICATIONS AND ARE LIABLE TO BE REJECTED.

CREDIT OF RIGHTS ENTITLEMENTS IN DEMAT ACCOUNTS OF ELIGIBLE EQUITY SHAREHOLDERS

In accordance with Regulation 77A of the SEBI ICDR Regulations read with the SEBI Rights Issue Circular, the credit of Rights Entitlements and Allotment of Rights Equity Shares shall be made in dematerialized form only. Prior to the Issue Opening Date i.e. September 19, 2024, our Company shall credit the Rights Entitlements to (i) the demat accounts of the Eligible Equity Shareholders holding the Equity Shares in dematerialised form; and (ii) a demat suspense escrow account (namely, "Oriental Trimex Limited Rights Issue") opened by our Company, for the Eligible Equity Shareholders which would comprise Rights Entitlements relating to (a) Equity Shares held in a demat suspense account pursuant to Regulations 39 of the SEBI Listing Regulations; or (b) Equity Shares held in the account of IEPF authority; or (c) the demat accounts of the Eligible Equity Shareholder which are frozen or details of which are unavailable with our Company or with the Registrar on the Record Date; or (d) Equity Shares held by Eligible Equity Shareholders holding Equity Shares in physical form as on Record Date where details of demat accounts are not provided by Eligible Equity Shareholders to our Company or Registrar; or (e) credit of the Rights Entitlements returned/reversed/failed; or (f) the ownership of the Equity Shares currently under dispute, including any court proceedings. Eligible Equity Shareholders are requested to provide relevant details (such as copies of self-attested PAN and client master sheet of demat account etc., details/ records confirming the legal and beneficial ownership of their respective Equity Shares) to the Company or the Registrar not later than two Working Days prior to the Issue Closing Date, i.e., by September 25, 2024 to enable the credit of their Rights Entitlements by way of transfer from the demat suspense escrow account to their demat account at least one day before the Issue Closing Date, to enable such Eligible Equity Shareholders to make an application in this Issue, and this communication shall serve as an intimation to such Eligible Equity Shareholders in this regard. Such Eligible Equity Shareholders are also requested to ensure that their demat account details of which have been provided to the Company or the Registrar account is active to facilitate the aforementioned transfer.

PLEASE NOTE THAT THE ELIGIBLE EQUITY SHAREHOLDERS, WHO HOLD EQUITY SHARES IN PHYSICAL FORM, AS APPLICABLE, AS ON RECORD DATE AND WHO HAVE NOT FURNISHED THE DETAILS OF THEIR RESPECTIVE DEMAT ACCOUNTS TO THE REGISTRAR OR OUR COMPANY AT LEAST TWO WORKING DAYS PRIOR TO THE ISSUE CLOSING DATE, SHALL NOT BE ELIGIBLE TO MAKE AN APPLICATION FOR RIGHTS EQUITY SHARES AGAINST THEIR RIGHTS ENTITLEMENTS WITH RESPECT TO THE EQUITY SHARES HELD IN PHYSICAL FORM, AS APPLICABLE.

LAST DATE FOR APPLICATION

The last date for submission of the duly filled in the Application Form or a plain paper Application is September 27, 2024 i.e., Issue Closing Date. Our Board or any committee thereof may extend the said date for such period as it may determine from time to time, subject to the Issue Period not exceeding 30 days from the Issue Opening Date (inclusive of the Issue Opening Date).

If the Application Form is not submitted with an SCSB, uploaded with the Stock Exchanges and the Application Money is not blocked with the SCSB, on or before the Issue Closing Date or such date as may be extended by our Board or any committee thereof, the invitation to offer contained in the Letter of Offer shall be deemed to have been declined and our Board or any committee thereof shall be at liberty to dispose of the Equity Shares hereby offered, as set out in "Terms of the Issue- Basis of Allotment" on page 172.

Please note that on the Issue Closing Date, Applications through ASBA process will be uploaded upto 5.00 p.m. (Indian Standard Time) or such extended time as permitted by the Stock Exchanges.

Please ensure that the Application Form and necessary details are filled in. In place of Application number, Investors can mention the reference number of the e-mail received from Registrar informing about their Rights Entitlement or last eight digits of the demat account. Alternatively, SCSBs may mention their internal reference number in place of application number.

ALLOTMENT OF THE RIGHTS EQUITY SHARES IN DEMATERIALIZED FORM
PLEASE NOTE THAT THE RIGHTS EQUITY SHARES APPLIED FOR IN THE ISSUE CAN BE ALLOTTED ONLY IN DEMATERIALIZED FORM AND TO THE SAME DEPOSITORY ACCOUNT IN WHICH OUR EQUITY SHARES ARE HELD BY SUCH INVESTOR ON THE RECORD DATE. FOR DETAILS, SEE "TERMS OF THE ISSUE- ALLOTMENT ADVICE OR REFUND/ UNBLOCKING OF ASBA ACCOUNTS" ON PAGE 173.

FOR PROCEDURE OF APPLICATION BY SHAREHOLDERS WHO HAVE PURCHASED THE RIGHT ENTITLEMENT THROUGH ON MARKET RENUNCIATION/OFF MARKET RENUNCIATION, PLEASE REFER TO HEADING TITLED "MAKING OF AN APPLICATION THROUGH THE ASBA PROCESS" ON PAGE 153 OF THE LETTER OF OFFER.

Our Company will apply to BSE and NSE for final approval for the listing and trading of the Rights Equity Shares subsequent to their Allotment. No assurance can be given regarding the active or sustained trading in the Rights Equity Shares or the price at which the Rights Equity Shares offered under the Issue will trade after the listing thereof.

DISCLAIMER CHAUF OF SEBI
The Present Issue, being less than 75,000 Lakhs, Our Company is in Compliance with First Provision to Regulation 3 of the SEBI ICDR Regulations and Our Company Shall File a Copy of The Letter of Offer Prepared in Accordance with The SEBI (ICDR) Regulations with SEBI for Information and Dissemination on The Website of SEBI For Informative Purposes.

DISCLAIMER CHAUF OF NSE
As required, a copy of this letter of offer has been submitted to National Stock Exchange of India Limited (hereinafter referred to as NSE). NSE has given vide its letter ref. No. NSE/LIST/42377 dated August 12, 2024 permission to the issuer to use the exchange's name in this letter of offer as one of the stock exchanges on which this issuer's securities are proposed to be listed. The exchange has scrutinized this letter of offer for its limited internal purpose of deciding on the matter of granting the aforesaid permission to this issuer.

It is to be distinctly understood that the aforesaid permission given by NSE should not in any way be deemed or construed that the letter of offer has been cleared or approved by NSE; nor does it in any manner warrant, certify or endorse the correctness or completeness of any of the contents of this letter of offer; nor does it warrant that this Issuer's securities will be listed or will continue to be listed on the Exchange; nor does it take any responsibility for the financial or other soundness of this Issuer, its promoters, its management or any scheme or project of this Issuer.

Every person who desires to apply for or otherwise acquire any securities of this Issuer may do so pursuant to independent inquiry, investigation and analysis and shall not have any claim against the Exchange whatsoever by reason of any loss which may be suffered by such person consequent to or in connection with such subscription/acquisition whether by reason of anything stated or omitted to be stated herein or any other reason whatsoever.

DISCLAIMER CHAUF OF BSE

BSE Limited ("the Exchange") has given vide its letter dated August 21, 2024, permission to this Company to use the Exchange's name in this Letter of Offer as the stock exchange on which this Company's securities are proposed to be listed. The Exchange has scrutinized this letter of offer for its limited internal purpose of deciding on the matter of granting the aforesaid permission to this Company. The Exchange does not in any manner:

- Warrant, certify or endorse the correctness or completeness of any of the contents of this letter of offer; or
- Warrant that this Company's securities will be listed or will continue to be listed on the Exchange; or
- Take any responsibility for the financial or other soundness of this Company, its promoters, its management or any scheme or project of this Company.

and it should not for any reason be deemed or construed that this letter of offer has been cleared or approved by the Exchange. Every person who desires to apply for or otherwise acquires any securities of this Company may do so pursuant to independent inquiry, investigation and analysis and shall not have any claim against the Exchange whatsoever by reason of any loss which may be suffered by such person consequent to or in connection with such subscription/acquisition whether by reason of anything stated or omitted to be stated herein or for any other reason whatsoever.

DISPATCH AND AVAILABILITY OF ISSUE MATERIALS

In accordance with the SEBI ICDR Regulations and SEBI Rights Issue Circulars, the Letter of Offer, the Abridged Letter of Offer, the Application Form, the Rights Entitlement Letter and other Issue material will be sent/ dispatched only to the Eligible Equity Shareholders who have provided their Indian address to our Company and who are located in jurisdictions where the offer and sale of the Rights Entitlement or Rights Equity Shares is permitted under laws of such jurisdiction and does not result in and may not be construed as, a public offering in such jurisdictions. In case such Eligible Equity Shareholders have provided their valid e-mail address, the Letter of Offer, the Abridged Letter of Offer, the Application Form, the Rights Entitlement Letter and other Issue material will be sent only to their valid e-mail address and in case such Eligible Equity Shareholders have not provided their e-mail address, then the Letter of Offer, the Abridged Letter of Offer, the Application Form, the Rights Entitlement Letter and other Issue material will be physically dispatched, on a reasonable effort basis, to the Indian addresses provided by them. In accordance with above, the dispatch of the Abridged Letter of Offer, the Application Form, and other Issue material has been completed in electronic form through email on Monday, September 09, 2024 by the Registrar to the Issue, i.e. Beetal Financial & Computer Services Private Limited. The shareholders may obtain duplicate copies of the application form in case they do not receive the application form within a reasonable time after opening of the right issue from the office of the registrar.

Further, the Letter of Offer will be provided by the Registrar on behalf of our Company to the Eligible Equity Shareholders who have provided their Indian addresses to our Company and who make a request in this regard. In case the Eligible Equity Shareholders have provided their valid e-mail address, the Letter of Offer will be sent only to their valid e-mail address and in case the Eligible Equity Shareholders have not provided their e-mail address, then the Letter of Offer will be dispatched, on a reasonable effort basis, to the Indian addresses provided by them.

Investors can also access the Letter of Offer, the Abridged Letter of Offer and the Application Form (provided that the Eligible Equity Shareholder is eligible to subscribe for the Rights Equity Shares under applicable securities laws) on the websites of:

- Our Company at www.orientaltrimex.com
- the Registrar to the Issue at www.beetalfinancial.in
- the Stock Exchange at www.bseindia.com and www.nseindia.com

Eligible Equity Shareholders can obtain the details of their respective Rights Entitlements from the website of the Registrar at www.beetalfinancial.in by entering their DP ID and Client ID or Folio Number (in case of Eligible Equity Shareholders holding Equity Shares in physical form). The link for the same shall also be available on the website of our Company (i.e., www.orientaltrimex.com).

Further, our Company will undertake all adequate steps to reach out to the Eligible Equity Shareholders who have provided their Indian address through other means, as may be feasible.

OTHER IMPORTANT LINKS AND HELPLINE

The Shareholders can visit following links for the below-mentioned purposes: a) Frequently asked questions and online/ electronic dedicated Shareholders helpdesk for guidance on the Application process and resolution of difficulties faced by the Shareholders: www.beetalfinancial.com; b) Update of e-mail address/ mobile number in the records maintained by the Registrar or our Company: beetal@beetalfinancial.com; c) Update of demat account details by Eligible Equity Shareholders holding shares in physical form: <https://rights.alankit.com>; d) Submission of self-attested PAN, client master sheet and demat account details by non-resident Eligible Equity Shareholders at email id beetal@beetalfinancial.com.

Investors may contact the Registrar or our Company Secretary and Compliance Officer for any pre-issue or post-issue related matter. All grievances relating to the ASBA process, with a copy to the SCSBs (in case of ASBA process), giving full details such as name, address of the Applicant, contact number(s), E-mail address of the sole/ first holder, folio number or demat account number, number of Rights Equity Shares applied for, amount blocked (in case of ASBA process), ASBA Account number and the Designated Branch of the SCSBs where the Application Form or the plain paper application, as the case may be, was submitted by the Investors along with a photocopy of the acknowledgement slip (in case of ASBA process). For details on the ASBA process, see "Terms of the Issue" on page 151.

BANKER TO THE ISSUE AND REFUND BANK: Canara Bank

MONITORING AGENCY: Not Applicable

FOR RISK FACTOR AND OTHER DETAILS, KINDLY REFER TO THE LETTER OF OFFER/ABRIDGED LETTER OF OFFER.

REGISTRAR TO THE ISSUE

BEETAL

Beetal Financial & Computer Services (P) Ltd
Address: Beetal House, 3rd Floor, 99, Madangir, New Delhi - 110062
Email: beetalra@gmail.com; Website: www.beetalfinancial.com
Investor grievance e-mail: beetal@beetalfinancial.com
Telephone: 011-29961281-83 | Contact Person: Mr. Punit Kumar Mittal
SEBI Registration No.: INR 00000262

For ORIENTAL TRIMEX LIMITED
Sd/-
(Rajesh Kumar Punia)
Managing Director

Date: 16.09.2024
Place: New Delhi

Disclaimer: Our Company is proposing, subject to receipt of requisite approvals, market conditions and other considerations, to issue Equity Shares on a rights basis and has filed a Letter of Offer with The Bombay Stock Exchange ("BSE") and National Stock Exchange of India Limited ("NSE"). The Letter of Offer is expected to be available on the website of BSE at www.bseindia.com and website of NSE at www.nseindia.com. Investors should note that investment in equity shares involve a high degree of risk and are requested to refer to the Letter of Offer including the section "Risk Factors" beginning on page 24 of the Letter of Offer. This announcement has been prepared for publication in India and may not be released in the United States. This announcement does not constitute an offer of Rights Equity Shares for sale in any jurisdiction, including the United States, and any Rights Equity Shares described in this announcement may not be offered or sold in the United States absent registration under the US Securities Act of 1933, as amended, or an exemption from registration. There will be no public offering of Rights Equity Shares in the United States.

NATIONAL FERTILIZERS LIMITED
(A Govt. of India Undertaking)
Phone - 0120 2412294, 2412445, Fax: 0120 2412218

e-PROCUREMENT NOTICE

Ref No : NFL/Mktg-D/PPM/2024-25/02 Date : 16.09.2024

Bids are invited from the prospective bidders for procurement of Potash Derived from Molasses-PDM (Granulated) for further marketing in various states. For details visit website:

